

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4108
ANSWERED ON:23.08.2005
INCLUSION OF CASTE IN ST LIST
Singh Shri Ganesh;Subba Shri Moni Kumar

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has received proposals from different States including Madhya Pradesh, Rajasthan, Uttar Pradesh and Assam regarding inclusion of various castes and communities in the list of Scheduled Tribes;
- (b) if not, the details thereof ?
- (c) the reaction of the Government in this regard; and
- (d) the criteria fixed and procedure followed for including a particular community or caste into the list of Scheduled Tribes?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) & (b) Yes, Sir. The number of proposals received from the indicated States are as follows:-

- (i) Madhya Pradesh - 15
- (ii) Rajasthan - 18
- (iii) Uttar Pradesh - 10
- (iv) Assam - 113

(c) The proposals have been processed as per approved modalities.

(d) The criteria followed for the specification of communities as Scheduled Tribes are:-

- (i) indication of primitive traits;
- (ii) distinctive culture;
- (iii) geographical isolation;
- (iv) shyness of contact with community at large; and
- (v) backwardness.

The proposals are processed in consultation with concerned State Government/Union Territory Administration, the Registrar General

of India and National Commission for Scheduled Castes & Scheduled Tribes (now National Commission for Scheduled Tribes) as per the modalities approved in June, 1999 for inclusion in, exclusion from and other modifications in the list of Scheduled Tribes.